CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No.1454 of 1999

New Delhi, this the 22nd day of June, 1999

Hon'ble Mrs.Lakshmi Swaminathan, Member(J)

Y.K.Mehta, Video Executive, Doordarshan APPLICANT Kendra, New Delhi-110001

(Applicant in person)

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versus

- 1. Union of India through its Secretary, Ministry of Information & Broadcasting, Shastri Bhawan, New Delhi-110001
- General, Doordarshan, Mandi House, New Delhi-110001 Director 2. The
- 1.B.Pahari, Deputy Director of Doordarshan, Doordarshan M.B.Pahari, - RESPONDENTS 3. Dr. Kendra, New Delhi-110001. General

ORDER (Oral)

By Hon'ble Mrs.Lakshmi Swaminathan, Member(J)

Heard the applicant in person.

- The grievance of the applicant in this O.A. 14.6.99 the impugned order dated 2. transferring him to Doordarshan Kendra, Srinagar, with is regarding immediate effect. It is noted that the applicant has made a representation to the respondents on 17.6.99 against his transfer which he alleges, inter alia, is against the laid down policy of the Government He submits that 13. cases. / 100 the practice adopted by them in other reply to this representation has been received by the applicant so far. This O.A. has been filed on 21.6.99.
 - Since the applicant has filed this O.A. within about a week of the representation, I consider that it would be necessary for the respondents to be given an opportunity to consider his representation

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in the first instance. In the circumstances, the consider the directed to representation dated 17.6.99 and pass a reasoned and respondents are speaking order with intimation to the applicant. adverse any pass case the respondents including confirming the impugned order dated 14.6.99 by rejecting the representation, that decision shall be stayed for a period of three weeks from that date.

4. The O.A. is disposed of as above. No costs.

(Mrs.Lakshmi Swaminathan) Member(J)

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